

**National Company Law Tribunal**


**Allahabad Bench**

CP NO. 9/ND/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017

NAME OF THE COMPANY: Golden Vyapar Pvt Ltd.

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Santosh Kumar Mishra	Advocate	Petitioner	
2.				

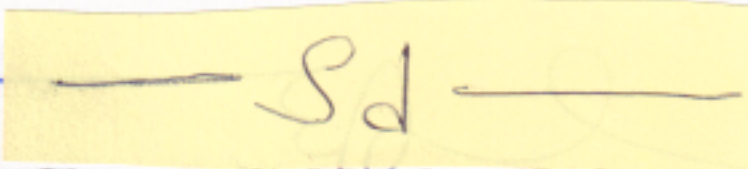
**CP No.9/ND/2014**

Sh. Santosh Kumar Mishra, Advocate for the petitioner. Today, he files a joint application for placing on record a memorandum of settlement arrived at among the parties in respect of present company petition he prays for an order to be passed in terms and condition of the proposed memorandum of settlement and stipulated therein. Today, neither the parties except the petitioner is present nor the respondent counsel in order to verify the willingness and proper consent of signing parties of the present memorandum of settlement. Hence, it cannot be made enforceable among the parties till it is verified before this court from the consenting and signing parties. Therefore, the Director of the petitioner company or his authorized signatory is directed to be remain present in this court and further one authorized representative from respondents' company and an authorized representative from the second party to the memo of settlement. Preferably, Mr. Gagan Walia to remain present in this court in person alongwith their counsel.

Matter be listed on 9<sup>th</sup> August, 2017.

Dated:31.07.2017

Typed by:  
Kavya Prakash

  
Sri H.P. Chaturvedi, Member (Judicial)